

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 353 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

**NAME OF THE COMPANY: M/s RS Polychem Vs. M/s Chempharm Industries India Pvt. Ltd & Ors.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Mr. Siddharth Sharma and Ms. Charu Tyagi, Advocates

For the Respondent (s): Mr. Sudhir Kulshreshtha and Ms. Sushma Singh, Advocates

**ORDER**

Reply of the Respondent is on record. It is observed that the Petition suffers from non-compliance of Section 9(3)(c). Accordingly 7 days' time is granted to the Petitioner to cure the defect.

To come up on 8<sup>th</sup> November, 2017.

Sd-

(S. K. Mohapatra) |  
Member (T)

Sd-

(Ina Malhotra)  
Member (J)